

**HIGH COURT OF JHARKHAND, RANCHI**  
**NOTIFICATION**  
**THE 29<sup>TH</sup> AUGUST, 2025**

No. 232A: In exercise of powers conferred under Sub-section 3 of Section 9 of the Bharitya Nagrik Suraksha Sanhita, 2023, the Court has been pleased to confer the powers of Judicial Magistrate 1<sup>st</sup> class upon the Judicial Officer named in Column no. 02 to be exercised at his respective place of new posting, shown in Column no. 03 of the table:-

Sl. No.	Name of the officer with designation and present place of posting	New place of posting on transfer
01	02	03
1.	Sri Rohit Kumar, Deputy Secretary, JHALSA, Ranchi [U.O.T. as Civil Judge (Sr. Div.), Lohardaga]	Lohardaga

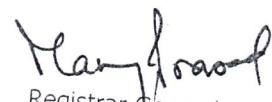
The Principal District & Sessions Judge, Lohardaga is hereby directed to use his own discretionary powers in distributing judicial works to the aforesaid Officer.

By Order of the Court,  
Sd/- Manoj Prasad  
Registrar General

Memo No. 3877/Apptt.

Dated Ranchi the 29<sup>th</sup> August, 2025

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Senior Accounts Officer, G.E. 5, Accountant General (A&E) Jharkhand, Doranda, Ranchi/ the Principal District & Sessions Judge, Lohardaga & the Member Secretary, JHALSA, Ranchi for information and communication to the Officer concerned/ the Central Project Coordinator, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading the same to the official website of this Court.

  
Registrar General  
29/8/25

